

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

(IB)-1091(ND)18

PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.01.2020**

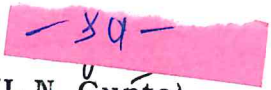
**NAME OF THE COMPANY: M/s. Pro Sportify Pvt. Ltd. V/s. M/s. vivid IT
Solutions Pvt. Ltd.**
SECTION: 9 of IBC, 2016

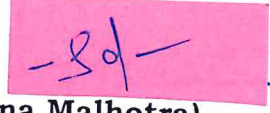
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Respondent: Mr. Bimal Kumar Sharma, Liquidator, Mr. Aman Sharma & Mr. Arpit Sharma, Advocates

ORDER

It is submitted by the Id. liquidator that the valuation of the assets of the Corporate Debtor is being undertaken. Let steps be taken to recover the amounts due from the various debtors of the Corporate Debtor. To come up as and when the report is filed.


(L.N. Gupta)
Member (T)


(Ina Malhotra)
Member (J)